

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY, NEW DELHI
(Appellate Jurisdiction)**

**APPEAL NO. 261 OF 2016 &
IA NO. 546 OF 2016**

Dated : 6th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

SEI Kathiravan Power Pvt. Ltd.

... Appellant(s)

Vs.

TANGEDCO & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan
Ms. Shruti Iyar

Counsel for the Respondent(s) : Mr. Vallinayagam for R.1

ORDER

Admit. Issue notice. Mr. Vallinayagam takes notice on behalf of Respondent No.1. Notice be issued to the other Respondents returnable on 20.2.2017. Dasti, in addition, is permitted.

List the matter on **20.02.2017**. In the meantime, learned counsel for the respondents may file reply on or before 03.01.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 18.01.2017 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk